

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:2293
ANSWERED ON:18.12.2013
NONE OPTION IN ELECTIONS
Bundela Shri Jeetendra Singh

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has provided `None of the above` (NOTA) option in Legislative Assembly elections of some States;
- (b) if so, the details thereof;
- (c) whether there is any proposal to cancel election in a constituency if NOTA1 percentage is more than the percentage of votes polled by other candidates and if so, the details thereof;
- (d) whether the Government has received any suggestions in this regard; and
- (e) if so, the details thereof?

Answer

MINISTER OF LAW AND JUSTICE AND COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI KAPIL SIBAL)

- (a) and (b): The Election Commission has intimated that it has issued directions to the Chief Electoral Officers of all States/UTs vide its letter No. 576/3/2013/SDR dated 11th October, 2013 to implement the `None of the Above` option on the Electronic Voting Machines (EVM)/Ballot Papers. It has also been informed by the Election Commission that the button for `None of the Above` (NOTA) option had already been included in the EVM/Ballot Papers in the recently held General Elections to the Legislative Assemblies of Chhattisgarh, Madhya Pradesh, Rajasthan, National Capital Territory of Delhi and Mizoram.
- (c): No such proposal is under consideration of the Government.
- (d) and (e): The Election Commission has not sent any proposal to the Government in this regard.